The Haryana Abolition of Whipping Act, 1974

Act 33 of 1974

Keyword(s):
Whipping, Punishment
THE HARYANA ABOLITION OF WHIPPING ACT, 1974
(HARYANA ACT NO. 33 OF 1974)

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"THE HARYANA ABOLITION OF WHIPPING ACT, 1974

(HARYANA ACT No. 33 of 1974)

(Received the assent of the President of India on the
9th October, 1974, and first published for general
information in the Haryana Government Gazette
(Extraordinary), Legislative Supplement
Part I of 4th November, 1974).

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AN

Act

to provide for the abolition of whipping as a punishment.

Be it enacted by the Legislature of the State of Haryana in the
Twenty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Haryana Abolition of Whipping Act, 1974.

   (2) It extends to the whole of the State of Haryana.

2. The punishment of whipping as provided in any law with
   respect to any of the matters specified in the State and Concurrent Lists
   of the Seventh Schedule to the Constitution of India is hereby abolished.

3. The Punjab Abolition of Whipping Act, 1957 (Punjab Act 25
   of 1957), in its application to the State of Haryana, is hereby repealed.

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1. For Statement of Objects and Reasons, see Haryana Government Gazette
   (Extraordinary), dated the 12th August, 1974, page 1184.